

रही है और सभा पटल पर रख दी जायेगी।

(ख) संगठनों और अलग-अलग व्यक्तियों को मानार्थ कार्ड पास जारी करने के लिये विशेष मानदंड निर्धारित किये गये हैं। केवल उन्हीं संगठनों और व्यक्तियों को मानार्थ कार्ड पास जारी किये जाते हैं जो इन निर्धारित मानदंडों को पूरा करते हैं। विभिन्न संगठनों/व्यक्तियों, जिन्हें ऐसे मानार्थ कार्ड पास दिये गये हैं, के लिए यह लाजमी नहीं है कि वे अपनी उपलब्धियों का ब्यौरा दें।

Complaint regarding Associated Journals Limited, Lucknow

2798. SHRI PHOOL CHAND
VERMA:
SHRI RAMESHWAR
PATIDAR:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether he has received any complaint regarding mismanagement of finances by Associated Journals Limited of Lucknow;

(b) whether he has taken any steps to protect the interests of shareholders and employees from rapacious acts of the management;

(c) if so, details thereof;

(d) whether it is also a fact that several Directors of the Company have resigned or are not attending the board meetings of the company; and

(e) if so, whether an enquiry has been started into the alleged irregularities of this company?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir. Complaints have been received from the National Union of Journalists (India) and other Unions.

(b) to (e). An inspection of the books of accounts and other records

of the company has been ordered under section 209A of the Companies Act, 1956 on 15th October 1977 and further course of action will be considered on receipt of the inspection report.

(d) The following persons have ceased to be directors of the company during the years 1976 and 1977:

1. Dr. Yudhvir Singh
—(Declined to seek re-election);
2. Sh. K. C. Raman
—(Resigned);
3. Sh. Kuldip Raj Narang
—(Retired by rotation and not re-elected).

Conference on the Law of Seas under U.N. auspices

2799. PROF. P. G. MAVALANKAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether India participated actively in the Conference on the Law of the Seas held recently under the U.N. auspices;

(b) if so, broad details thereof;

(c) who represented India and what subjects were discussed at the said conference; and

(d) whether any areas of agreement were reached as the result of these deliberations?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): (a) Yes, Sir.

(b) Commencing from December, 1973, the Third United Nations Conference on Law of the Sea has so far held six sessions. The next session will be held in Geneva from March 28, 1978 for seven to eight weeks. The Conference works in three main Committees of the whole: the First Committee deals with the questions relating to the international seabed area